

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

29/04/2022

From
Canara Bank, having its registered office at
112, J.C. Road, Bangalore 560002

Canara Bank, having its Egmore II branch (16014) office at
16, Police Commissioner Office Road, Egmore, Chennai 600008

To
The Interim Resolution Professional
Mr Madurai Sundaram Sankar
IP Reg No: IBBI/IPA-001/IP-P00770/2017-2018/11315
R/o: A1206, S&S SARVAM, 200 Feet Radial Road, Pallikaranai, Chennai 600100
Email: m.s.sankar@outlook.com

Subject: Submission of claim and proof of claim – M/s Karvin Cuisines Pvt Ltd

Sir,

Canara Bank, having its Egmore II branch office at 16, Police Commissioner Office Road, Egmore, Chennai 600008, hereby submits this claim in respect of the corporate insolvency resolution process of **M/s Karvin Cuisines Pvt Ltd**. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Canara Bank
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	PAN No: AAACC6106G TAN No: CHEC00966A
3.	Address and email address of the financial creditor for correspondence	Canara Bank, Egmore II branch, 16, Police Commissioner Office Road, Egmore, Chennai 600008. cb16014@canarabank.com
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim	Rs 1,21,72,860.68/- (Rupees One Crore Twenty One Lakhs Seventy Two Thousand Eight Hundred Sixty and Sixty Eight Paise Only) as on 21/04/2022 (Insolvency Commencement Date)

For CANARA BANK

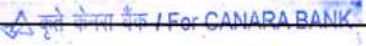

Signature

Branch - II / Egmore - II

Chennai - 600008

<p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p>	<p>Rs 1,21,72,860.68/- (Rupees One Crore Twenty One Lakhs Seventy Two Thousand Eight Hundred Sixty and Sixty Eight Paise Only) as on 21/04/2022 (Insolvency Commencement Date) Please See Annexure II</p>
<p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p>	<p>Rs 1,21,72,860.68/- (Rupees One Crore Twenty One Lakhs Seventy Two Thousand Eight Hundred Sixty and Sixty Eight Paise Only) as on 21/04/2022 (Insolvency Commencement Date)</p> <ol style="list-style-type: none"> 1) Guarantee Agreement dated 20/04/2017 executed by Mr Adhavan. 2) Guarantee Agreement dated 20/04/2017 executed by Mr Joseph Antony Pereira. 3) Guarantee Agreement dated 20/04/2017 executed by Mr Alagappan
<p>(iv) Name and address of the guarantor(s)</p>	<ol style="list-style-type: none"> 1) Mr S P Alagappan Managing Director, Karvin Cuisines Pvt Ltd., Plot No 53, 1st Floor, Door No 4, Manirajam Street, Janaki Nagar, Valasaravakkam, Chennai 600087 <p>Also at, Mr S P Alagappan S/o Late Mr A Subramani Flat No 24, BBC City Park, Annasalai, Chinna Porur, Chennai 600116</p> <ol style="list-style-type: none"> 2) Mr R Adhavan Executive Director, Karvin Cuisines Pvt Ltd.,

		<p>Plot No 53, 1st Floor, Door No 4, Manirajam Street, Janaki Nagar, Valasaravakkam, Chennai 600087</p> <p>Also at, Mr R Adhavan S/o Mr T Rengarajan, 355 2A&B, F2, Mahadevan Naicker Street, Royal Garden Sivakami Nagar, Medavakkam, Chennai 600100.</p> <p>3) Mr Joseph Antony Pereira Director, Karvin Cuisines Pvt Ltd., Plot No 53, 1st Floor, Door No 4, Manirajam Street, Janaki Nagar, Valasaravakkam, Chennai 600087</p> <p>Also at, Mr Joseph Antony Pereira S/o Mr George Pereira 9, Ground Floor, 1st Cross M.S Nagar, Munikallappa Layout, Bangalore 560023.</p>
5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	<p>NIL</p> <p>NIL</p> <p>NIL</p> <p>NIL</p>
6.	<p>Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:</p> <p>(i) Amount of claim</p> <p>(ii) Name and address of the beneficiary</p>	<p>NIL</p> <p>NA</p>
7.	Details of how and when debt incurred	<p>PLEASE SEE ANNEXURE I</p> <p>TL – Rs 60.00 LAKHS – DT 20/04/2017</p>

		WCTL – RS 20.00 LAKHS – 12/06/2017
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Account No: 60141570001570 Name of the Bank: Canara Bank Account Holder Name: M/s Karvin Cuisines IFSC Code: CNRB0016014
 <small>मुख्य प्रबंधक / Chief Manager</small> (Signature of financial creditor or person authorised to act on its behalf) <small>बेचल / Chennai - 600 008</small> [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
Name in BLOCK LETTERS		 SANTANU KUNDU
Position with or in relation to creditor		Chief Manager, Canara Bank, Egmore II Branch, Chennai.
Address of person signing		Canara Bank, Egmore II Branch, 16, Police Commissioner Road, Egmore, Chennai 600008

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, S Santanu Kundu, S/o Sukumar Kundu, Chief Manager, Canara Bank, Egmore II Branch, 16, Police Commisioner Road, Egmore, Chennai 600008, do hereby declare and state as follows: -

1. **M/s Karvin Cuisines Pvt Ltd**, the corporate debtor was, at the insolvency commencement date, being the 21st day of April 2022, actually indebted to me for a sum of Rs 1,21,72,860.68/- (Rupees One Crore Twenty One Lakhs Seventy Two Thousand Eight Hundred Sixty and Sixty Eight Paise Only).
2. In respect of the claim of the said sum or any part thereof, I have relied on the documents specified in Annexure I & II and Statement of accounts regarding amount outstanding as on 21/04/2022.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 29/04/2022

Place: Chennai

For CANARA BANK
Egmore - II / Chennai - 600 008.
(Signature of the claimant)

VERIFICATION

I, S Santanu Kundu, S/o Sukumar Kundu, Chief Manager, Canara Bank, Egmore II Branch, 16, Police Commisioner Road, Egmore, Chennai 600008, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 29 day of April,2022

For CANARA BANK
Egmore - II / Chennai - 600 008.
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

ANNEXURE – I

S No	Date	Description
1		Application for availing Term Loan and OD
2	20/04/2017	Sanction Letter for Term Loan
3	20/04/2017	Composite Hypothecation Agreement for Term Loan
4	20/04/2017	Guarantee Agreement executed by Mr Adhavan
5	20/04/2017	Guarantee Agreement executed by Mr Joseph Antony Pereira
6	20/04/2017	Guarantee Agreement executed by Mr Alagappan
7	20/04/2017	Receipt executed by the Corporate Debtor
8	25/04/2017	Receipt executed by the Corporate Debtor
9	26/04/2017	Receipt executed by the Corporate Debtor
10	29/04/2017	Receipt executed by the Corporate Debtor
11	12/05/2017	Receipt executed by the Corporate Debtor
12	18/05/2017	Receipt executed by the Corporate Debtor
13	19/05/2017	Receipt executed by the Corporate Debtor
14	03/06/2017	Receipt executed by the Corporate Debtor
15	12/06/2017	Sanction Letter for Overdraft
16	12/06/2017	Demand Promissory Note executed by the Corporate Debtor
17	12/06/2017	Composite Hypothecation Agreement for Term Loan
18	12/06/2017	Guarantee Agreement executed by Mr Adhavan
19	12/06/2017	Guarantee Agreement executed by Mr Joseph Antony Pereira
20	12/06/2017	Guarantee Agreement executed by Mr Alagappan
21	30/04/2022	Statement of Accounts

SHRI VISVA KANYA BANK

Signature
300 0000 / Chennai
புள்குடி - II / Egmore - II
சென்னை / Chennai - 600 008.

ANNEXURE – II

Schedule – I

Hypothecated Properties of the Company

All stock of goods, such as raw materials, goods in process, finished and manufactured goods and other items of stock in trade, stores, spares, components, machinery, vehicles, furniture and fixtures and all other movable goods of every description and all present and future book debts, outstanding monies, bills-receivables, claims, bills contracts, securities, investments, cash, gold, silver jewels, rights and assets and rights relating to or in movable properties belonging to the company.

14/11/2018
Sundara
Sundara
Chennai - 600 008.